

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 127 OF 2019 &**  
**IA NOS. 540 & 539 OF 2019**

**Dated: 8<sup>th</sup> April, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Madurai Power Corporation Pvt. Ltd. ... Appellant(s)**

**Vs.**

**Tamil Nadu Electricity Regulatory Commission  
& Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran, Sr. Adv.  
Mr. Anand K. Ganesan  
Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1  
  
Mr. Basava Prabhu S. Patil, Sr. Adv.  
Mr. Geet Ahuja  
Mr. S. Vallinayagam  
Ms. S. Amali for R-2

**ORDER**  
**(IA NO. 539 OF 2019)**  
***(Application for exemption from filing certified copy  
of impugned order)***

The learned senior counsel, Mr. M.G. Ramachandran, Sr. Adv. appearing for the Appellant submitted that, the instant application has been filed by the Appellant, praying for exemption from filing certified copy of the impugned order. The reasoning stated in the application may kindly be accepted and prayer sought in the application may kindly be granted in the interest of justice and equity.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made in the application and the reasons stated therein, IA No. 539 of 2019 is allowed as sufficient cause has been made out. At present, production of certified copy of the impugned order is exempted. The application is disposed of.

The learned senior counsel for the Appellant is directed to file certified copy of the impugned order within a period of eight weeks, i.e. on or before 07.06.2019.

With these observations, the instant IA stands disposed of.

**APPEAL NO. 127 OF 2019 &**  
**IA NO. 540 of 2019**

The learned counsel Mr. S. Vallinayagam accepts notice on behalf of Respondent No.2.

Two weeks' time is granted at the request of learned senior counsel appearing for the Respondent No.2 to file reply to the IA No. 540 of 2019 i.e. on or before 23.04.2019 after duly serving copy to the other side.

List the matter on **23.04.2019.**

**( Ravindra Kumar Verma)**  
**Technical Member**

*mk/bn*

**(Justice N. K. Patil)**  
**Judicial Member**